

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 050/00148/2021

Date of Order: 26th February, 2021

C O R A M

HON'BLE MR M.C. VERMA, MEMBER [J]
HON'BLE MR. SUNIL KUMAR SINHA, MEMBER [A]

Rabindra Upadhyay, son of Late Jagat Upadhyay, resident of Adarsh Nagar, Road No. 14, 70 feet, Patna – 800002

and 13 others.

..... Applicants.

By Advocate :- Shri S.K. Bariar.

-Versus-

1. The Chairman, Railway Board Cum the Chief Executive Officer, Railway Board, Rail Bhawan, New Delhi – 110001.
2. The General Manager, East Central Railway, Hazipur- 844101.
3. The Principal Chief Operating Manager, East Central Railway, Hazipur-844101.
4. The Divisional Railway Manager, East Central Railway, Danapur- 801105.
5. The Senior Division Operating Manager, Danapur Division, East Central Railway, Danapur-801105.

..... Respondents.

By Advocate :- Shri Vinaya Kumar.

O R D E R (O R A L)
Per M.C. Verma, M[J] :-

1. Instant O.A. has been preferred jointly by 14 employees who are working as Guard in the Respondents' department.
2. In instant O.A., applicants have prayed to quash letter No. TM/PL/SR-Correction/20 Danapur dated 21.10.2020 issued on the subject of implementation of SR 4.19 corrected vide Correction Slip No.3 of GR & SR i.e. replacement of Guard boxes by Trolley bags.



3. It is the contention of learned counsel that trolley bag is not proper for safety purpose and that the Respondent Authorities while examining this issue ought to have consider in view of duties of Guard that metal box, which was being used previously was more safe.

4. Learned counsel for applicant did press the O.A. and respondent's vehemently opposed the O.A. It is inquired from learned counsel for applicant that whether it would not be appropriate for the applicants to approach the appropriate authority to point out their difficulties in use of trolley bag and said authority may take appropriate decision and learned counsel submits that applicants and some other similar situated employee have represented the Authorities, vide representation dated 04.12.2020 but no decision thereon has been taken. He added that O.A. may be disposed of with appropriate direction to the respondents.

5. Having taken note of entirety we think it would be appropriate to direct the respondent authority to consider the matter whether the metal box or trolley bag would be appropriate. Hence, O.A. is disposed of with direction to the respondents to consider and take decision on representation dated 03.10.2020 of applicants (copy of which is at Annexure – A/9) at the earliest possible preferably within two months from the date of receipt of a copy of this Order.

6. O.A. stands disposed of. No costs. M.A. filed for joining the applicant in one O.A. also stands disposed of.

Sd/-

[Sunil Kumar Sinha]

Member [A]

sk

Sd/-

[M.C. Verma]

Member [J]